

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 88652 OF 2018

[Arising out of Order-in-Appeal No: PUN-EXCUS-0010APP-91-18-19 dated 08.06.2018 passed by the Commissioner of Central Excise (Appeals), Pune I]

Precision Techno Cast

... Appellant

M no.647, GATno.398
At post Sangawadewadi,
Tal Karveer, Kolhapur

versus

Commissioner, Central Tax, Kolhapur

...Respondent

Vasant Plaza, Commercial Complex,
Rajaram Road, Kolhapur

APPEARANCE:

None for the appellant

Shri Sanjay Hasija, Authorised Representative for the respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86677/2021

DATE OF HEARING:	16-08-2021
DATE OF DECISION:	16-08-2021

PER: MR. S.K. MOHANTY, MEMBER (JUDICIAL)

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

(S.K. Mohanty)
Member (Judicial)